

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CA (CAA) No.14/Chd/Pb/2017

In the matter of:

Shivam Portfolio Management Pvt.Ltd.

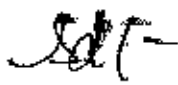
....Applicant No.1/Transferor Company

AND

Madhav Udyog Pvt. Ltd.Applicant No.2/Transferee Company.

Present: Mr.Karanveer Jindal, Advocate for petitioner.
Mr.M.G.Jindal, Practicing Company Secretary.

Verification of affidavits of shareholders filed in support of the fact that they have no objection to the proposed scheme of amalgamation is not in the proper format. The learned counsel for petitioner seeks time to file fresh affidavits. Let the needful be done before the date fixed. List the matter on 30.08.2017.


(Justice R.P.Nagrath)
Member (Judicial)

August 10, 2017.
Ashwani